

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th September, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 35 of 2021

A Bill further to amend the Tamil Nadu Government Servants (Conditions of Service) Act, 2016.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Government Servants (Conditions of Service) Amendment Act, 2021.

Short title and commencement.

(2) (a) Section 3 shall be deemed to have come into force on the 15th day of September 2016.

(b) Section 4 shall be deemed to have come into force on the 2nd day of March 2017.

(c) The remaining sections shall come into force at once.

Tamil Nadu Act 14 of 2016.

2. In Section 73 of the Tamil Nadu Government Servants (Conditions of Service) Act, 2016 (hereinafter referred to as the principal Act), for sub-section (1), the following sub-section shall be substituted, namely:—

Amendment of Section 73.

“(1) The Government may, by notification, either prospectively or retrospectively, alter, add to or cancel any of the Schedules.”.

3. In the principal Act, for Schedule-IV, the following Schedule shall be substituted, namely:—

Substitution of Schedule - IV.

“SCHEDULE – IV.

**SECOND CLASS LANGUAGE TEST
(See Section 21)**

SYLLABUS

PART – A. WRITTEN EXAMINATION.

Maximum Marks – 100.

Minimum pass Marks – 45.

Time Duration – 3 hours.

PART – I.

(Translation, Composition and Letter Writing). Marks-50.

1. Translation. Marks-10.

Translation from English to Tamil.

2. Composition (not exceeding 150 words). Marks 2x15=30.

- (1) Glory of Tamil language.
- (2) Population growth.
- (3) Protection of environment.
- (4) Education for all.
- (5) Patriotism.
- (6) Spirituality/Devotion.
- (7) Rural development/ Village development.
- (8) Co-operation.
- (9) Development of Women.
- (10) Social reforms/Social work/Social service.
- (11) Science and Technology.

3. Letter Writing (Official Letter). Marks-1x10=10.

- (1) Employee Leave letter.
- (2) Request letter for Annual increment.
- (3) Reply letter for taking further action in the department.
- (4) Preparation of reply under the Right to Information Act, 2005 (Central Act 22 of 2005).
- (5) Preparation of answers for Legislative Assembly Questions.

PART – II.

Marks- 2x5=10.

1. Comprehension.
2. Dialogue Writing.

PART – III.

Marks- 40x1=40.

Exercises on Language skills (From 1st-10th Standard Tamil Text Books).

- (1) Writing the numbers in words.
- (2) Sentence formation.
- (3) Writing the names of English, Tamil months and week days in Tamil.
- (4) Writing the types of Alphabets.
- (5) Writing the names of Under graduate and Post graduate courses in Tamil.
- (6) Differentiate the short vowels and long vowels.

- (7) To find out the differences in gender/living /non-living.
- (8) Translating the technical terms into Tamil.
- (9) Writing the title of the Book and it's Author.
- (10) Identifying the Tenses of the Verbs.
- (11) Writing the appropriate question for the answer.
- (12) To find out the phonetic differences (Mayangoli).
- (13) Writing the Synonyms.
- (14) Writing the Tamil word for the word in other language.
- (15) Writing the nouns.
- (16) Writing the verbs.
- (17) Writing the words in Alphabetical order.
- (18) Writing 'varga letters' (filling up).
- (19) Writing the Emblem, Tree, Animal and Bird of Tamil Nadu.

PART – B. VIVA – VOCE EXAMINATION.

	Maximum Marks.	Minimum Pass Marks
1. Conversing with accuracy and fluency in Tamil.	100	60
2. Dictating an order or delivering a short address on a given subject in Tamil.	50	25

PART – C.

	Maximum Marks.	Minimum Pass Marks
Taking down in English, evidence given in Tamil and asking questions thereon in Tamil.	50	25

PART – D.

Reading with fluency and translating three petitions or other official manuscripts in Tamil, written in plain running hand.	100	50
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Explanation.— In the case of candidates who are required to pass the Second Class Language Test (Full Test), they will be allowed to appear for Part 'D' separately and will be required to appear for all the other Parts at one time.

4. In Schedule-IV to the principal Act as so substituted,—

Amendment of
Schedule-IV.

(1) under the sub-heading "PART-A.WRITTEN EXAMINATION", for the expression "Time Duration – 3 hours", the expression "Time Duration – 2.30 hours" shall be substituted;

(2) under the sub-heading "PART-B VIVA-VOCE EXAMINATION", for item 1, and the entries relating thereto, the following item and entries, shall, respectively, be substituted, namely:—

"1. Conversing with accuracy and fluency in Tamil	100	60	Provided that in the case of candidates belonging to linguistic minorities, the minimum pass mark shall be 50"
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Validation.

5. Notwithstanding anything contained in the principal Act, all acts done or any action taken by the Tamil Nadu Public Service Commission in regard to the conduct of the Second Class Language Test in Tamil prescribed in sub-section (1) of Section 21 during the period commencing on and from the 15th September 2016 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to have been validly done or taken in accordance with law, as if the principal Act, as amended by this Act, had been in force at all material times when such acts or actions were done or taken.

STATEMENT OF OBJECTS AND REASONS.

To test the basic Tamil language skills of the candidates who have not passed the SSLC Public Examination or its equivalent examination, with Tamil as one of the languages, Second Class Language Test is being conducted by the Tamil Nadu Public Service Commission. In G.O.(Ms.) No.23, Personnel and Administrative Reforms Department, dated 18.02.2016, the pattern and syllabus of the "Second Class Language Test (Part-A) Written Examination" has been revised and a minimum of 45 marks has been fixed as a pass mark in that Examination. Subsequently, in G.O. (Ms.) No.33, Personnel and Administrative Reforms Department, dated 02.03.2017, the syllabus / scheme / pattern of the said Language Test has been revised based on the recommendation of the Departmental Examinations Reforms Committee. To give statutory effect to the aforesaid executive orders, the Government have decided to amend Schedule IV of the Tamil Nadu Government Servants (Conditions of Service) Act, 2016 (Tamil Nadu Act 14 of 2016) retrospectively and also to validate any action taken or anything done based on the said orders.

2. Further, the Government have also decided to amend section 73 of the said Tamil Nadu Act 14 of 2016, to enable the Government to amend the Schedules of that Act, by way of a Notification.

3. The Bill seeks to give effect to the above decisions.

DR. PALANIVEL THIAGA RAJAN,
*Minister for Finance and
Human Resources Management.*

Chennai-600 009,
8th September 2021.

K. SRINIVASAN,
Secretary.

